

2. Shri K. K. Balsasubramanian,
Bharat Heavy Electricals Ltd,
(BHEL)
3. Shri C. R. Nagendaran,
Executive Director,
Hindustan Machine Tool Ltd (HMT)
4. Shri Anoop Singh,
Deputy Regional Manager,
STC, Singapore.

**Processing of enemy property claims by
Office of Custodian of Enemy Property**

5374. DR. B. L. SHAILOSH : Will the Minister of COMMERCE be pleased to state :

(a) amount disbursed by the office of the Custodian of Enemy Property in Calcutta so far in settlement of claims;

(b) what check, if any, is exercised over the verification of records furnished by the claimants;

(c) whether any Rules or Manual have been laid down for this purpose, if so, the details thereof and if not the reasons therefore;

(d) whether, in the absence of a set of rules and since documents may not always be verifiable, it has been easy for corrupt elements to flourish;

(e) the number of cases pending before the Custodians office and the amount involved therein; and

(f) what check, if any is exercised by the Bombay based Custodian's office before such claims are disbursed ?

THE MINISTER OF FINANCE
(SHRI VISHWANATH PRATAP SINGH):

(a) Upto February, 1986, an amount of Rs. 58.32 crores have been disbursed.

(b) to (d) Guidelines have been issued in terms of which documents of original nature like purchase, khatians and income tax assessment orders should be the basis for verification. Claims are verified by panels chaired by an officer on Special Duty and consisting of retired Judges/revenue/survey officers of West Bengal.

(e) 14603 claims cases remain to be processed. It is not possible to indicate the amount involved in pending cases.

(f) Bill form, indemnity bond and affidavit are taken from the claimants before disbursement of money.

Misuse of duty drawback facility

5375. Dr. B. L. SHAILOSH : Will the Minister of FINANCE be pleased to state :

(a) whether the export items produced largely in the decentralised sector are claiming the maximum share of duty drawback;

(b) if so, which are these items;

(c) the steps taken or being taken to prevent misuse of the duty drawback facility ?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : (a) and (b)
Statistics of drawback payment are not maintained separately sector-wise. Hence, no information is available about the share of duty drawback claimed by the decentralised sector. However, some of the products which are largely produced in this sector are covered under the duty drawback scheme viz: finished leather and leather articles, footwear, shawls knitwears readymade garments, Brass articles and EPNS ware, Aggarbatties and Dhooops etc.

(c) The goods under claim of duty drawback are invariably examined by Customs officers before shipment and where necessary representative samples are tested to verify the declaration of the exporter and determine classification of the export product in the Drawback Schedule. This ensures a proper check and prevents possible attempts for misuse of the duty drawback facility.